

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 333 OF 2017 &
IA NOS. 870 & 869 OF 2017**

Dated: 23rd October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Essar Power Gujarat Ltd.

Vs.

CERC & Anr.

... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Mr. Avijeet Lala
Mr. Anand Kr. Shrivastava
Ms. Molshree Bhatnagar
Mr. Shivam Sinha

Counsel for the Respondent(s) : Mr. Gopal Jain, Sr. Adv.
Mr. Sanjay Jain, ASG
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Chinmay Chandra
Ms. Rhea Luthra for R-2

ORDER

IA No. 869 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit.

I.A. No. 870 of 2017**(Appln. for stay)**

We have heard learned counsel for the parties. Learned counsel for the appellant may file written submissions on or before 31.10.2017 after serving copy on the other side. Thereafter, learned counsel for the respondent may file written submissions on or before 08.11.2017 after serving copy on the other side. Mr. Sanjay Sen, learned senior counsel appearing for the appellant states that the bank guarantee which is going to expire on 04.11.2017 will be extended for a further period of three months before 31.10.2017.

Order is reserved. Interim protection granted by the Delhi High Court and extended by this Tribunal by its order dated 16/10/2017 will continue to operate till the disposal of the I.A. No. 870 of 2017.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson